

CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
SCO 147-148, SECTOR 17-C, CHANDIGARH – 160 017
SINGLE MEMBER BENCH
COURT NO. II

APPEAL NO. ST/60652/2018-ST[SM]

[Arising out of Order-in-Appeal No. CHD-EXCUS-001-APPL-458-17-18 dated 26.02.2018 passed by the Commissioner (Appeals), Chandigarh]

Date of hearing/decision: 27.07.2018

For approval and signature:

Hon'ble Mr. Devender Singh, Member (Technical)

Municipal Council

: Appellant(s)

VS

C.C.E. & S.T., Shimla

: Respondent(s)

Appearance:

Present for the Appellant(s): None

Present for the Respondent(s): Sh. G.M. Sharma, A.R.

CORAM:

Hon'ble Mr. Devender Singh, Member (Technical)

FINAL ORDER NO. 62558/2018

Per : Devender Singh

Despite notice, there is none for the appellant nor is there any request for adjournment from the appellant on record. It appears that the appellant is not interested in prosecuting their appeal. Accordingly, the appeal is dismissed for non-prosecution with the liberty to the appellant to apply for restoration of the appeal by showing sufficient reasons within 30 days of receipt of this order.

(Dictated and pronounced in open court)

(Devender Singh)
Member (Technical)